

THE KERALA CATTLE TRESPASS
(AMENDMENT) ACT, 1968

(Act 13 of 1968)

CONTENTS

PREAMBLE.

SECTIONS

1. Short title.
2. Amendment of section 5.

THE KERALA CATTLE TRESPASS
(AMENDMENT) ACT, 1968 *

(Act 13 of 1968)

An Act further to amend the Kerala Cattle Trespass Act, 1961

Preamble.—WHEREAS it is expedient further to amend the Kerala Cattle Trespass Act, 1961, for the purpose hereinafter appearing;

BE it enacted in the Nineteenth Year of the Republic of India as follows:—

1. *Short title.*—This Act may be called the Kerala Cattle Trespass (Amendment) Act, 1968.

2. *Amendment of section 5.*—For sub-section (3) of section 5 of the Kerala Cattle Trespass Act, 1961 (26 of 1961), the following sub-sections shall be substituted, namely:—

“(3) The pay and allowances, discipline and conduct and other conditions of service of a pound-keeper appointed by a local authority under sub-section (1) shall,—

(a) where such local authority is a Municipal Corporation or a Municipal Council or a Panchayat, be the same as those applicable to officers or servants of such Municipal Corporation or Municipal Council or Panchayat, as the case may be, of the same rank as that of the pound-keeper;

(b) in other cases, be such as may be prescribed by rules made by the Government under this Act.

(4) If any question arises as to whether any officer or servant of a Municipal Corporation or a Municipal Council or a Panchayat is of the same rank as that of the pound-keeper, such question shall be referred to the Government, whose decision thereon shall be final.”